

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 358 OF 2020

Ankita Desai

..... Petitioner

V e r s u s

State of Goa & Ors.

..... Respondents

Mr. Gaurish Agni, Advocate for the Petitioner.

Mr. D. Lawande and Mr. P. Dangui, Advocates for the Respondent no.2-GPSCB.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for the Respondent no.1.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 14th December, 2020

P.C.

1. Mr. D. Lawande, learned Counsel for the GPSCB-respondent no.2, states that a reply on behalf of GPSCB-respondent no.2 has been filed and a copy thereof has been served on the learned Counsel for the petitioner.

2. Ms. Ankita Kamat, learned Additional Government Advocate, submits that the copy of the reply was received only yesterday and, therefore, requires sometime to consider the reply and, if necessary, to file rejoinder.

3. Accordingly, leave is granted to file rejoinder, if the petitioner wishes to, and the matter is now adjourned to 11th January, 2021.

4. Mr. Agni, learned Counsel for the petitioner, states that service on the other respondents is complete.

5. Therefore, any other respondents wish to file any replies, they may do so by 31st December, 2020 by serving a copy on the learned Counsel for the petitioner.

6. Stand over to 11th January. 2021.

7. The interim directions made earlier to operate till the next date.

M. S. JAWALKAR, J.

M. S. SONAK, J.

arp/*